

**GOVERNMENT OF INDIA
STEEL
LOK SABHA**

UNSTARRED QUESTION NO:4286
ANSWERED ON:19.08.2010
STEEL PROJECTS
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Will the Minister of STEEL be pleased to state:

- (a) whether more than 100 steel projects are being affected for want of environmental clearance and land acquisition problem;
- (b) if so, the details thereof, State-wise including Andhra Pradesh; and
- (c) the steps being taken by the Government to complete such projects in time?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (SHRI A. SAI PRATHAP)

(a)&(b): Steel sector in the country is deregulated and Government does not exercise any control over production, sale and price of steel products. The role of Government is that of a facilitator for an overall and healthy growth of steel sector in the country.

Large integrated steel projects are resource intensive involving land acquisition, forest clearance, allocation of raw material resources, power and water supply. These issues are dealt by the concerned Ministries and State Governments, in accordance with the relevant Acts, Rules and Policies. Ministry of Steel is, however, closely monitoring the issues in respect of the Public Sector Units under its administrative control. According to the information available, the details of pending proposals relating to land acquisition and environment clearances in respect of Steel Authority of India Limited (SAIL) is enclosed at annexure. Rashtriya Ispat Nigam Limited (RINL) and NMDC Limited have no pending proposal for environmental clearance and land acquisition, pertaining to their steel projects.

(c) Inter-Ministerial Group (IMG) is vested with the job of monitoring and coordinating on the issues concerning major steel investments. Ministry of Steel reviews the major integrated steel projects, on a regular basis in order to note the problems relating to environmental clearance and land acquisition issues and concerns of the investors. These are discussed, in the IMG meeting, for further action by the concerned Ministries/Departments and State Governments.

Annexure

Steel Authority of India Limited(SAIL)

(A) Cases of environment clearance with Ministry of Environment & Forest (MoEF)

(a) Sitanala Coking Coal Block, Jharkhand: - Approval for grant of environmental clearance is pending with MoEF since 2nd June 2010.

(b) Setting up of washery at Tasra, Jharkhand: - For setting up a coal washery of 3.5 MTPA capacity, application for Terms of Reference for preparation of EIA-EMP was submitted on 18th Jan, 2010 and it is pending with MoEF.

(c) Budhaburu lease, Chiria Iron Ore Mines, Jharkhand: - Proposal was submitted on 06.08.2009 and it is pending with MoEF approval is awaited.

(d) Sukri-Latur lease, Chiria Iron Ore Mines, Jharkhand: - Proposal was submitted on 06.08.2009 and it is pending with MoEF.

(e) Dhobil lease, Chiria Iron Ore Mines, Jharkhand: - Proposal was submitted on 06. 08.2009 and it is pending with MoEF.

(f) Ajitaburu lease, Chiria Iron Ore Mines, Jharkhand: - Proposal was submitted on 06.08.2009 and it is pending with MoEF.

(g) ML-130 & ML-162, Barsua-Kalta Iron Ore Mines, Orissa: - Proposal was submitted on 24.11.2009 and it is pending with MoEF.

(B) Delay in land acquisition / allotment

(a) Tasra Coking Coal Mines, Jharkhand: - Out of total 860 Ha, required for mining, only 243 ha land has been acquired.

(b) Chiria Iron Ore Mine, Jharkhand: - For setting up a processing plant at Patherbasa, Manoharpur, land has been identified and

application for acquisition of 405 Ha has been submitted to DC, Chaibasa on 24.9.2009.